THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHM. DUTT): (a) and (b) Loans are being raised by ONGC in the international market to meet the foreign exchange requirement_s and also for refinancing certain old costlier loans.

Increasing of coal production

1324. SHRI V. NARAYANASAMY: Will the Minister of ENERGY be pleased to state:

(a) whether the High Power Committee set up by Government to examine the working of Bharat Coking Coal Limited, a subsidiary of Coal India Limited, has observed that the wrong policy adopted by the CIL relating to work force is the major cause for low production;

(b) what were the other observations and suggestions made by the High Power Committee; and

(c) what were the steps taken by Government to increase production of coal with the existing conditions in the coal mines?

THE MINISTER OF ENERGY (SHRI VASANT SATHE): (a) to (c) In its report the Committee headed by Shri A N. Banerjee, which examined the working of Bharat Coking Coal Ltd., has inter alia, observed that despite large overall manpower in Bharat Coking Coal Ltd. there is underutilisation of timerated employees due to an imbalance which has to be corrected by recruitment of piecerated miners, a process already started by the Company.

The Committee has made about 170 recommendations/observations regarding production, productivity, utilisation of machinery management, project implementation, washeries, perspective plan and Jharia Coalfield reconstruction, fire projects, sand availability, coal and sand transportation, finance, fire, land and power etc.

Various measures being adpoted to increase production and productivity in coal companies include investment in new mines, fuller utilisation of mining capacity already created, mo_{Te} efficient use and better maintenance of equipment, stricter control of inventory and economy in the use of stores, better use of manpower by controlling absenteeism enforcing discipline and identification of surplus workers and their redeployment after suitable training, better availability of scare inputs like explosives, timber etc., expeditious and timely completion of new projects and improvement in law and order situation.

12.00 Noon

PAPERS LAID ON THE TABLE

The land acquisition (companies amendment) rules 1986.

THE MINISTER OF STATE IN THE DEPARTMENT OF FERTILIZERS IN THE MINISTRY OF AGRICULTURE (SHRI R. PRABHU): Sir, I beg to lay on the Table, under sub-section (1) of section 55 of the Land Acquisition Act, 1894, a copy (in English and Hindi) of the Ministry of Agriculture (Department of Rural Development) Notification G.S.R. No. 1150(E), dated the 15th October, 1986, publishing the Land Acquisition (Com-(Amendment) panies) Rules, 1986. [Placed in Library. See No. LT-3217] 867.

- I. Report and Account (1985-86) of the Madras Refineries Limited, Madras and related papers.
- II. Report and Accounts (1985-86) of the Lubrizol India Limited Bombay and related papers.
- III. Report and Accounts of (1985-86) of the Engineers India Limited, New Delhi and related papers.

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHM DUTT): Sir, I beg to lay on the Table, under sub-section (1) of section 619A of the Companie_s Act, 1956, a copy each (in English and Hindi) of the following papers:—

(i) (a) Twentieth Annual Report and Accounts of the Madras Refineries Limited, Madras, for the year 1985-86, together with the Auditors' Report on the Accounts and the comments of the Comptroller and the Auditor General of India thereon.